

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 108/2019

In the matter of:

Resident of Bali Nagar

...Applicant

Versus

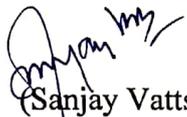
Govt. of NCT of Delhi & Others

...Respondents

NDOH;-18.10.2019.

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1.	Action Taken Report on behalf of DPCC in terms of order dated 31.07.2019.	

Filed by:


(Sanjay Vatts)
Environmental Engineer
(Delhi Pollution Control Committee)

New Delhi:
Dated: 14.10.2019

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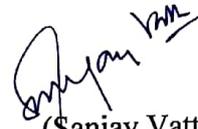
...Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI
POLLUTION CONTROL COMMITTEE WITH RESPECT TO
ORDER DATED 31.07.2019.**

1. That DPCC has been filed its action taken report before This Hon'ble Tribunal on 27.07.2019 via email for kind consideration. The report of DPCC was considered by the Hon'ble Tribunal in its order dated 31.07.2019.
2. That, in the report dated 27.09.2019 it was submitted that 06 number of units were found engaged in the activity of repairing, denting & painting of automobiles. In the joint visit of DPCC and SDMC. DPCC issued closure direction as well as Environmental Compensation order against all units on 25.07.2019.
3. That, Tata Power Delhi Distribution Ltd. submitted compliance report of direction issued by Delhi Pollution Control Committee (DPCC) dated 25.07.2019 for disconnection of electricity to the six violator units and informed that supply of these units have been disconnected, vide letter dated 22.08.2019.

4. That, the Delhi Jal Board (DJB) submitted compliance report of direction issued by Delhi Pollution Control Committee (DPCC) dated 25.07.2019 for disconnection of water supply to the six violator units. Delhi Jal Board informed that no Water Connection exist in these units.
5. That, two units namely M/s Narender Motors, H-61, Bali Nagar, Delhi-11005 and M/s Ayush Motors, H-59, Bali Nagar, Delhi-110015 have submitted Environmental Damages of Rs. 5,62,500 (Rupees Five Lakh Sixty Two Thousand and Five Hundred Only) each and also filed undertaking that they have vacated the premises.
6. That, Landlady of premises filed a writ petition before the Hon'ble High Court of Delhi against order of DPCC dated 25.07.2019 passed against M/s Mohd. Shabir Hussain in W.P. (C) No. 9396/2019. The petition was defended and no relief against the order of DPCC was granted by the Hon'ble High Court of Delhi in its order dated 03.09.2019. Landlady of premises filed an appeal before the Hon'ble National Green Tribunal for relief against the DPCC's order dated 25.07.2019 passed against M/s Faizul Haq, in Appeal Number 27/2019. The Appeal was dismissed by the Hon'ble Tribunal vide order dated 13.08.2019.
7. That, DPCC has issued a letter dated 09.10.2019 to SDM (Patel Nagar) for recovery of Environmental Damages Compensation w.r.t. four units who have not submitted EDC, as arrears of land revenue.

The present status report may kindly be taken on record in compliance of the order of the Hon'ble Tribunal passed vide dated 31.07.2019, in the interest of justice and dispose of the matter as no cause of action survives in the present matter.



(Sanjay Vatts)
Environmental Engineer
Delhi Pollution Control Committee